ITEM NO.12

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9034/2021

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Court 16 (Video Conferencing)

(Arising out of impugned final judgment and order dated 01-10-2021 in A482 No. 12495/2021 passed by the High Court of Judicature at Allahabad)

**RICHA DUBEY** 

Petitioner(s)

## VERSUS

THE STATE OF UTTAR PRADESH & ANR.

(FOR ADMISSION and I.R. and IA No.152160/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.152162/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Salman Khurshid, Sr. Adv. Mr. Pranav Raj, Adv. Mr. Rishabh Raj, Adv. Mr. Aditya Shekhar, Adv. Mr. Mohd. Ibrahim, Adv. Ms. Prabha Shankar Mishra, Adv. Mr. Rishi Kumar Singh Gautam, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

Learned senior counsel appearing for the petitioner states that the petitioner would raise all contentions before the Trial Court at the stage of arguments on framing of charge, which sector instant being bound by impugned order. Further, the petitioner was granted anticipatory bail till the filing of the chargesheet. As chargesheet has been filed, the petitioner would be filing an

SECTION II

Respondent(s)

application for regular bail and may be granted 10 days time to 2 surrender.

In view of the statement made, we observe that the petitioner is entitled to raise all pleas and contentions at the time of arguments on framing of charge, which arguments will be considered in accordance with law without being influenced by the observations made in the impugned order.

The petitioner may file an application for regular bail and is given 7 days to surrender. The application for bail will be considered on merits and in accordance with law.

Recording the aforesaid, the Special Leave Petition is dismissed.

Pending application(s), if any, stands disposed of.

(TUSHAR BISHT) COURT MASTER (SH) (ANITA RANI AHUJA) ASSISTANT REGISTRAR